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LITIGANTS WELFARE ASSOCIATION

Regd.
(Promoted exclusively to protect the interest of Innocent litigants)
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Telecom Regulatory Authority of India,
New Delhi – 110 002

17.10.2019

Kind Attn to: Shri Sunil Kumar Singhal, Advisor (Broadband and P.A)
Sir,

Sub: Our view in C.P. on Review of Interconnection Usage Charges – reg:

Q.1.Is there a need to revise the applicable date for Bill And Keep (BAK) regime i.e. zero mobile termination charge from 01.01.2020? If yes, then what parameters should be adopted to decide the alternate date? Give your suggestions with justification.

Ans: Absolutely no need, the Regulator's notification IUC Regulation 2017 is strictly enforceable in the larger interest of telecom consumers.

As per the IUC Regulation termination charge is 0.06 paisa for minute from 1.10.2017 to 31.12.2019 and thereafter, no charges from 1.1.2020. This was decided before two years and no need to change. The usages will adjust with each others' interconnection usage consider the telecom consumers spreading with all TSPs.

Until now, most of the TSPs are not collecting termination charges for some of their selected plans, except jio. The Jio is charging termination charges from 10.10.2019 invariable of the plan until the decision of the regulator.

There is no any substance to differ the date in enforcing the IUC Regulation, 2017 except favouring to the TSPs in compromising the interest of telecom consumers.

Therefore, in the larger interest of telecom consumers as well as TSPs, the Regulator will enforce its IUC Regulation, 2017 scrupulously.

Q2:Any other issue related with the domestic wireless termination charges.

Ans: No..

Thanking You, Sir,

Yours Faithfully,

A.Rajan,
Secretary.